

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 414 OF 2023

IN THE MATTER OF:

Avtar Singh

.....Applicant

Versus

State of Punjab & others

...Respondents

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Place: Ludhiana

Dated: 19-09-2025

(Himanshu Jain, IAS)  
District Magistrate  
Ludhiana

Email: mabydh@gmail.com

Phone #: 98783-36000



**637** BEFORE THE NATIONAL GREEN TRIBUNAL  
NEW DELHI (PRINCIPAL BENCH)

Original Application No. 414/2023

**In the matter of:**

**Avtar Singh & Ors.**

**.....Applicant**

**V/S**

**State of Punjab & Ors.**

**....Respondent**

**Reply in the form of Affidavit by Himanshu Jain,  
IAS, District Magistrate, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A No. 414 of 2023 titled as Avtar Singh V/s State of Punjab is listed before this Hon'ble Tribunal on 23.09.2025.
2. That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply.



3. That Hon'ble National Green Tribunal was pleased to pass orders dated 15.05.2025 (attached as **Annexure R-1/1**), the gist of which is reproduced as under:-

*"2. He has further referred to the Paragraph 4 of the report submitted by the Deputy Commissioner, Ludhiana stating about the estimate of Rs. 8.92 crores for addressing the issue of extension rising main by crossing existing Syphon and Patiala feeder Canal to the downstream side of LASARA drain, so as to prevent permanent water stagnation and pond formation. He submits that though the timeline was provided in paragraph 6 of that affidavit (page 245), but even after the expiry of the said timeline, the requisite action has not been taken.*

*3. Learned Counsel appearing for the State of Punjab submits that she has recently been engaged and seeks four weeks' time to prepare the matter and obtain instructions."*

4. In light of the above order of the Hon'ble National Green Tribunal, the concerned departments were directed vide letter no. 18666/MA dated 29-05-2025, letter no. 20996-02/MA dated 27-06-2025 and letter no. 30072/MA dated 18-09-2025 to submit a compliance report in pursuance of the directions passed by the Hon'ble Tribunal in the said matter.

5. That in compliance with the orders of the Hon'ble National Green Tribunal dated 15.05.2025, it is humbly submitted that



**639** the report vide letter no. 345 dated 19-09-2025 has been received from the Sub-Divisional Magistrate, Payal in accordance with the directions of the Hon'ble NGT (**Attached at Annexure R-1/2**).

6. It is humbly submitted that the compliance with the directions of the Hon'ble National Green Tribunal has been duly ensured and necessary instructions have been issued to all the concerned departments for strict adherence.
7. That the undersigned has abided by the instructions earlier issued by the Hon'ble National Green Tribunal. In view of the compliance reported hereinabove, it is respectfully submitted that the present report may kindly be taken on record and the Original Application No. 414 of 2023 may be disposed of with appropriate orders. It is further submitted that any future directions passed by the Hon'ble Tribunal shall be complied with in letter and spirit.

It is therefore, prayed that the Original Application No. 414 of 2023 may kindly be disposed of with appropriate orders.



**Submitted by**

(Himanshu Jain, IAS)  
District Magistrate, Ludhiana

A. H. H. K. Khary  
Naib Tehsildar  
(Ludhiana, Central)  
Executive Magistrate  
LUDHIANA

**Verification:-**

Verified that the contents of para no.1 to 7 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated -19-09-2025

Place - LUDHIANA



(Himanshu Jain, IAS)

District Magistrate, Ludhiana

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Item No. 14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 414/2023

Avtar Singh &amp; Ors.

Applicant(s)

Versus

State of Punjab &amp; Ors.

Respondent(s)

Date of hearing: 15.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Ankit Midha, Adv. for Applicant (Through VC)

Respondents: Ms. Savi Nagpal, AAG for the State of Punjab  
Mr. Naginder Benipal & Mr. Udit Vaghela, Advs. for Punjab PCB (Through VC)  
Mr. Prashant Manchanda, Adv. for R - 3  
Mr. Sarthak Gupta, Adv. for R - 4 (Through VC)  
Mr. Abhinav Jain, Adv. for R - 8

**ORDER**

1. Learned Counsel for the Applicant has referred to the Paragraph 5 of the report of Punjab Pollution Control Board (PPCB) dated 28.06.2024 and has submitted that the shortcomings which were pointed out in that report have not been cured till now. Paragraph 5 of the report is quoted below:

"5) That after hearing officers of the Board and various other departments as mentioned above, the Chairman of the Board considering the facts and circumstances of the case and material facts has decided as under:

- a) The EO, MC, Khanna and DDPO, Doraha shall take all measures to remove the said stagnation in village Jargari by 20/05/2024.
- b) The EO, MC, Khanna with the Department of Soil & Water Conservation shall provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes.

- c) *The Department of Soil and Water Conservation shall prepare Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes within 15 days.*
- d) *The Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur shall carryout desilting of Lassara drain by 21/05/2024 through any means to ensure the continuous flow of water in the drain.*
- e) *The Principal Secretary, Local Government shall be apprised regarding non-serious approach of the MC, Khanna in defending the Govt./Authorities in the matter of Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.*
- f) *The Principal Secretary, Water Resources, Punjab shall be requested to take appropriate action against the Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur for not appearing in the hearing before the Chairman of Punjab Pollution Control Board in relation to an important matter i.e. Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others, as he was to inform about the status of de-silting of Lassara drain.*
- g) *Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB, Sangrur shall personally verify the electricity bills and means of operation of the STP to ascertain the regular operation of the STP. They shall submit their report/recommendations, within 7 days.\**

2. He has further referred to the Paragraph 4 of the report submitted by the Deputy Commissioner, Ludhiana stating about the estimate of Rs. 8.92 crores for addressing the issue of extension rising main by crossing existing Syphon and Patiala feeder Canal to the downstream side of LASARA drain, so as to prevent permanent water stagnation and pond formation. He submits that though the timeline was provided in paragraph 6 of that affidavit (page 245), but even after the expiry of the said timeline, the requisite action has not been taken.

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3. Learned Counsel appearing for the State of Punjab submits that she has recently been engaged and seeks four weeks' time to prepare the matter and obtain instructions.

4. Learned Counsel for the PPCB also submits that the CTO for the STP in question had expired in December 2024. Hence a fresh application has been made on 23.03.2025 which is pending. On instructions, he further submits that the environmental compensation of Rs. 2.82 crores was imposed upon the Municipal Council, Khanna and the said amount has not been recovered till now. He also seeks four weeks' time to place on record the details in this regard by way of the affidavit.

5. List on 23.09.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 15, 2025  
Original Application No. 414/2023  
dv..

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Office of The Sub Divisional Magistrate, Payal (Ludhiana)

To,

The Deputy Commissioner,  
Ludhiana.

No. 345 , Dated: 19-09-2025

Subject- **Regarding order passed by Hon'ble NGT Original Application No. 414/2023 Avtar Singh & others V/s State of Punjab & others.**

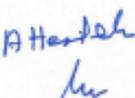
Reference: Regarding your office letter No. 28348/MA dated 05/09/2025 and letter No. 30072/MA dated 18/09/2025.

With reference to the above case The Hon'ble National Green Tribunal vide orders dated 15.05.2025 has directed as follows: -

"He has further referred to the Paragraph 4 of the report submitted by the Deputy Commissioner, Ludhiana stating about the estimate of Rs. 8.92 crores for addressing the issue of extension rising main by crossing existing Syphon and Patiala feeder Canal to the downstream side of LASARA drain, so as to prevent permanent water stagnation and pond formation. He submits that though the timeline was provided in paragraph 6 of that affidavit (page 245), but even after the expiry of the said timeline, the requisite action has not been taken."

The detailed report regarding the above submitted by the Punjab Water Supply and Sewerage Department to this office vide Letter No. 4929 dated 19.09.2025 (copy attached).

The report is hereby submitted for your kind perusal and Further action please.

  
ਸੁਪਰਡਿਵੀਜ਼ਨਲ ਮੈਜਿਸਟਰ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

  
Sub Divisional Magistrate  
Payal

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**Punjab Water Supply and Sewerage Division Ludhiana.**

eeppwssdivmtdh@gmail.com

To,

Sub Divisional Magistrate

Payal.

Letter No: 4929, Date: 19-09-2025

**Subject: Regarding Original Application No. 414/2023- Avtar Singh & Ors. Vs State of Punjab & Ors.**

Reference: Deputy Commissioner, Ludhiana's vide letter No. 30073-77/M.A. dated 18-05-2025.

The report regarding the orders passed by the Hon'ble National Green Tribunal in the above matter and the letter under reference was sent to your office vide this office's letter No. 4723-28 dated 11-09-2025 and is now again sent to you for your information and further action by enclosing it with this letter.

(Reports attached)

-sd-

Executive Engineer

Punjab Water and Sewerage Dept.,  
Ludhiana.

Endorsement No: 4930 - 4935, Date: 19-09-2025

A copy of the above is also forwarded to the following for information and further action: -

1. Director Planning and Design, Punjab Water Supply and Sewerage Board Chandigarh.
2. Deputy Commissioner, Ludhiana.
3. City Engineer, Punjab Water Supply and Sewerage Halqa Ludhiana.
4. Executive Engineer (D3), Punjab Water Supply and Sewerage Board Chandigarh.
5. Executive Officer, Municipal Council Khanna.
6. Sub Divisional Engineer, Punjab Water Supply and Sewerage Sub Division No.-2 Khanna.

*True Translation from Punjabi to English*

*B. Harshad*

*he*

ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।  
ਲੁਧਿਆਣਾ।

-sd-

Executive Engineer

Punjab Water and Sewerage Dept.,  
Ludhiana.

# ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ ।

[expressdivnldh@gmail.com](mailto:expressdivnldh@gmail.com)

ਸੇਵਾ ਵਿਖੇ

ਰੂਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ  
ਪਾਇਲ।

ਨੰਬਰ :- 4929

ਮਿਤੀ: 19-09-2025

**ਵਿਸ਼ਾ- Regarding Original Application No. 414/2023- Avtar Singh & Ors. Vs State of Punjab & Ors.**

**ਹਵਾਲਾ - ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਪੱਤਰ ਨੰਬਰ 30073-77/ ਐਮ. ਦੇ ਮਿਤੀ 18-05-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਜਾਰੀ ਹੁਕਮਾਂ ਸਬੰਧੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4723-28 ਮਿਤੀ 11-09-2025 ਰਾਹੀਂ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਭੇਜੀ ਗਈ ਸੀ ਅਤੇ ਹੁਣ ਮੁੜ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ - ਰਿਪੋਰਟ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ  
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ,  
ਲੁਧਿਆਣਾ ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. : 4930-4935

ਮਿਤੀ: 19-09-2025

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ:-

1. ਡਾਇਰੈਕਟਰ ਪਲਾਨਿੰਗ ਅਤੇ ਡਿਜ਼ਾਇਨ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ ਚੰਡੀਗੜ੍ਹ।
2. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ।
3. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਹਲਕਾ ਲੁਧਿਆਣਾ।
4. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ( ਡੀ 3 ), ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ ਚੰਡੀਗੜ੍ਹ।
5. ਕਾਰਜਸਾਪਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਪੰਨਾ।
6. ਰੂਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਰੂਪ ਮੰਡਲ ਨੰ -2 ਪੰਨਾ ।

ਸੁਪਰਤੰਤਰ ਆਫਿਸਰ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,

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ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ  
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ,  
ਲੁਧਿਆਣਾ ।

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REPORT

**OA No. 414/2023 titled as Avtar Singh & Ors. Vs State of Punjab & Ors.**

The case No. 414/2023 titled Avtar Singh & Ors. Vs State of Punjab & Ors. is under consideration before the Hon'ble National Green Tribunal. The next date of hearing is fixed for 23/09/2025.

It is hereby submitted that, in reference to the directions of the Hon'ble NGT dated 15/05/2025 under Serial No. 2, regarding extension of Rising Main Pipe line, an estimate amounting to Rs. 8.92 Crore was prepared. In this regard, Nagar Council Khanna vide letter No. 297 dated 28/05/2025 (copy enclosed as **Annexure A**) has intimated that:

"For cleaning of Lasara Drain, you had earlier prepared and sent to Nagar Council Khanna a cost estimate of Rs. 848.06 lakh for *Construction of Secondary Pumping Station (SPS), laying of 800mm i/d DIK-9 Rising Main, 1000mm i/d RCC NP2 Gravity Main including the cost of O&M for five years at Village Jargari (End point of existing Gravity Main Hatch box of 1000mm i/d pipe) at Khanna Town, District Ludhiana*. In this regard, Municipal Council Khanna placed the matter in the House meeting vide Resolution No. 18 dated 02/07/2025 (copy enclosed as **Annexure B**). However, all councillors unanimously decided that Municipal Council Khanna does not have sufficient funds for execution of this work and that the matter be kept pending until funds are available. Subsequently, vide Resolution No. 106 dated 26/05/2025 (copy enclosed as **Annexure C**), Municipal Council Khanna further decided that the STP is already discharging treated water, and the samples are achieved the prescribed norms. Treated water has been flowing into Jargari Drain from the last 20 years and there has never been any issue. Earlier obstruction was only due to non-cleaning of a pond, which has been cleared by Municipal Council Khanna and the water is flowing smoothly without any hindrance. Therefore, the estimate of Rs. 8.92 Crore is not required, as it would amount to misuse of public funds. It is requested that feasibility may be checked at site and as per actual ground situation, a fresh estimate may be prepared and sent to Municipal Council Khanna."



ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

In respect of the above, a joint inspection was carried out on dated 23/06/2025 and 18/07/2025 by officials of Punjab Water Supply & Sewerage Board and Municipal Council Khanna, the Gravity Main pipeline (1000 mm i/d) laid from STP Khanna up to Lasara Drain in Village Jargari, having a total length of about 17 km up to the upstream side of Lasara Drain near Patiala Feeder.

During inspection, it was observed that the STP is functioning smoothly as per its designed capacity, and electricity bills are corresponding to consumption and paid by Municipal Council Khanna at its own level. (report enclosed from EE PPCB & PWSSB – **Annexure D**).

It was further observed along the 17 km long Gravity Main line that some villages, such as Ikolaha, Ikolahi and other adjoining villages, are discharging pond water illegally into the treated water Gravity Main line. (Photographs enclosed as **Annexure E**)

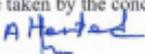
The Google Coordinates of such locations are as follows:

1. Lat 30.69320°N , Long 76.167°E
2. Lat 30.69320°N , Long 76.16720°E

In addition, untreated water of Village Jargari pond and the drain are mixing with the treated water discharged into Lasara Drain which passes beneath the Patiala Feeder canal. This is also causing obstruction in the flow of water at the downstream side of Lasara Drain.

Keeping the above consideration of all facts, the team suggested the following measures:

1. The points where untreated water from villages is being discharged illegally into the 17 km long Gravity Main line must be closed by the concerned department, and the villages must manage their untreated wastewater at their own level.
2. The untreated pond water of Village Jargari and the drain must be prevented from mixing with the treated effluent of STP at Lasara Drain beneath the Patiala Feeder canal, for which necessary measures must be taken by the concerned departments.

  
ਸੁਪਰਡੈਂਟ ਡਰੇਨ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

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3. At the downstream portion of Lasara Drain it is observed that the drain must be immediately cleaned so that water can flow without any hindrance. The concerned department should carry out this work urgently.

This report is hereby submitted for your kind perusal and further necessary action.

Sub Divisional Engineer,  
Punjab W/S & Sewerage Sub Division No. 2,  
Khanna.

Executive Engineer,  
Punjab W/S & Sewerage Division,  
Ludhiana.

Attended

ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

M.C. Khanna no.297

Dated 28.05.2025

**650**

To

The Executive Engineer,  
Punjab Water Supply Sewerage Board  
Ludhiana.

Sub: After checking the feasibility, prepare and send an estimate according to the situation on the spot

Sir,

Regarding the above subject, it is requested that you personally take action for cleaning the Lasara drain Cost Estimate for Construction of Secondary Pumping Station (SPS). Laying of 800mm i/d DIK9 Rising Main, 1000mm i/d RCC NP2 Gravity main and including the cost of O&M for five years at Village Jargari (End point of existing Gravity main Hatch Box of 1000mm i/d Pipe) at Khanna Town, Distt. Ludhiana. After this, the Khanna Municipal Council passed resolution no. 106 dated 26-05-2025. It was decided that the Being treated water of the STP and its samples are being passed continuously, Water has been flowing in the Jargari drain for 20 years There has never been any problem in this regard before, the water blockage that had occurred earlier was due to non-cleaning of the drain. The Khanna Municipal Council has removed the blockage and the water is flowing continuously. Now there is no obstruction of any kind. Therefore, there is no need for an estimate of Rs. 8.92 crore. This is misuse of public funds. In this regard, you are requested to go to the spot and check the feasibility and report according to the situation on the spot and prepare a new estimate and send it to the Khanna Municipal Council.



ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

**651**RESOLUTION NO. 18 DATED 02.07.2024 NAGAR COUNCIL,  
KHANNA

<p>Cost Estimate for Construction of Secondary Pumping station (SPS) Laying of 800MM id DIK9 Rising Main 1000 mm id RCC NP2 Gravity main and including the cost O &amp; M for five years at Village Jargari (Find Out of existing gravity main Hatch Box of 1000 mm ID (Pipe) at Khanna Town, Distt. Ludhiana. Report by Municipal Branch Municipal Khanna Engineer that the letter of Executive Engineer Punjab Water Supply and Sewerage Board Ludhiana 1527 dated 09-04-2024 has been received, in which it is written that the same amount of water is reduced by 848.06. The same has been sent for administrative approval and submission of the estimate and this estimate has been approved in the meeting of the Head Office Punjab Water and Sewerage Board's Estimate/C.P.A. Approval Committee meeting held on 05-04-2024. Therefore, the approval of submitting the equal share of the estimate is presented for consideration in the meeting of Municipal Council, Khanna</p>	<p>According to resolution no. 18 this item was considered seriously regard the Gov. is being written to either provide funds to the Khanna Municipal Council for this work or else it is being done by the government. This matter is being seen as a Khanna unit funds are made available to the Khanna Council for this work</p>	<p>This resolution does not fail memo No. 3/27/2022/SS3/1935 dated 10.10.22 under Seria no. A to L I agree.</p>
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*Att. Khanna*  
 ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
 ਲੁਧਿਆਣਾ।

RESOLUTION NO. 106 DATED 26.05.2025 NAGAR COUNCIL,  
KHANNA

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Cost Estimate for	Resolution No.	No
<p>Construction of Secondary Pumping Station (SPS), 1 laying of 800mm i/d DIK9 Rising Main, i/d RCC NP2 Gravity main and including the cost of O&amp;M for five years at Village Jargari (End point of existing Gravity main Hatch Box of 1000mm id Pipe) at Khanna Town, Dist. Ludhiana.</p> <p>The report has been received from the Municipal Engineer, Branch Municipal Council Khanna, Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana, through letter 1527 dated 09-04-2024, in which it is written that this estimate, which costs Rs. 848.06 lakhs. has been sent to you for administrative approval and deposit of funds and this estimate has been approved in the meeting of the Head Office Punjab Water and Sewerage Board's Estimate/DPR Approval Committee meeting held on 05-04-2024. Therefore, the case for approval of depositing funds equal to the estimate is presented for consideration in the meeting of the Municipal Council, Khanna.</p>	<p>106</p> <p>After considering this matter by the House, it is decided that if the treated water of the STP of Khanna of the Nagar Council and whose samples are continuously coming. is going to 20 years in the Jargari drain. In this regard, the first ever visit has been made.</p> <p>Original Application No.414/2023 of Before the National Green Tribunal Principal Bench, New Delhi If Avtar Singh filed a case in the NGT, then the problem was solved due to non-cleaning of the pond by the drains and the panchayat. If the pond and drain have been cleaned, it has been completely cured. Therefore, it is written to the Sewerage Board that an estimate of 8.50 crores has been sent by you. There is no need for this. This will be misuse of public funds. Therefore. A letter should be written to the Sewerage Board to re-examine the feasibility study keeping in view the above points, reconsider it as per the opinion of the Expert Officer and if there is any dispute, then send the estimate.</p>	<p>Comments</p>

*Attended*  
*m*

ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

# Municipal Council Khanna

ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਖੰਨਾ (ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ)

ਨੰ. ੨੧੨

ਮਿਤੀ ੨੪/5/੨5

ਸੇਵਾ ਵਿਖੇ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ  
ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਸ਼ੀਵਰੇਜ ਡਿਵੀਜ਼ਨ  
ਲੁਧਿਆਣਾ ।

ਵਿਸ਼ਾ:- ਵੀਜ਼ੀਬਿਲਟੀ ਚੈਕ ਕਰਨ ਉਪਰੰਤ ਮੇਕੇ ਦੀ ਸਥਿਤੀ ਅਨੁਸਾਰ ਤਖਮੀਨਾ ਤਿਆਰ ਕਰਕੇ ਭੇਜਣ ਸਬੰਧੀ ।

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਲਗਾਤਾ ਡਰੇਨ ਦੀ ਸਫਾਈ ਲਈ ਆਪ

ਵੱਲੋਂ Cost Estimate for Construction of Secondary Pumping Station (SPS). Laying of 800mm I/d DIK9 Rising Main, 1000mm I/d RCC NP2 Gravity main and including the cost of O&M for five years at Village Jargari (End point of existing Gravity main Hatch Box of 1000mm I/d Pipe) at Khanna Town, Distt. Ludhiana. ਦਾ ਤਖਮੀਨਾ 848.06 ਲੱਖ ਰੁਪਏ ਦੀ ਰਾਸ਼ੀ ਦਾ ਤਿਆਰ ਕਰਕੇ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਨੂੰ ਭੇਜਿਆ ਗਿਆ ਸੀ ਇਸ ਸਬੰਧ ਵਿਚ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵੱਲੋਂ ਮਤਾ ਨੰ. 18 ਮਿਤੀ 02-07-2024 ਚਾਊਸ ਦੀ ਮੀਟਿੰਗ ਵਿਚ ਲਿਆਉਂਦਾ ਗਿਆ ਸੀ ਪ੍ਰੰਤੂ ਸਮੂਹ ਕੌਂਸਲਰਾਂ ਵੱਲੋਂ ਉਕਤ ਮਤੇ ਸਬੰਧੀ ਸਰਵਸੰਮਤੀ ਨਾਲ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਕਿ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਪਾਸ ਇਸ ਕੰਮ ਨੂੰ ਕਰਵਾਉਣ ਲਈ ਚੰਡੜ ਉਪਲਬਧ ਨਹੀਂ ਹਨ ਚੰਡੜ ਉਪਲਬਧ ਹੋਣ ਤੱਕ ਇਸ ਮਦ ਨੂੰ ਪੈਂਡਿੰਗ ਰਖਿਆ ਜਾਵੇ । ਇਸ ਉਪਰੰਤ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵੱਲੋਂ ਮਤਾ ਨੰ 106 ਮਿਤੀ 26-05-2025 ਪਾਇਆ ਗਿਆ ਸੀ ਇਸ ਮਤੇ ਸਬੰਧੀ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਕਿ ਐਸ.ਟੀ.ਪੀ ਦਾ ਟ੍ਰੀਟਿਡ ਪਾਣੀ ਅਤੇ ਇਸ ਦੇ ਸੈਪਲ ਲਗਾਤਾਰ ਪਾਸ ਆ ਵਧੇ ਹਨ । ਜਰਗਰੀ ਡਰੇਨ ਵਿਚ 20 ਸਾਲ ਤੋਂ ਪਾਣੀ ਜਾ ਰਿਹਾ ਹੈ ਇਸ ਸਬੰਧੀ ਪਹਿਲਾਂ ਕਦੇ ਵੀ ਕੋਈ ਸਮਸਿਆ ਨਹੀਂ ਹੋ ਪਹਿਲਾਂ ਜੇ ਪਾਣੀ ਦੀ ਹੁਕਾਵਟ ਆਈ ਸੀ ਉਹ ਛਪੜ ਦੀ ਸਫਾਈ ਨਾ ਹੋਣ ਕਰਕੇ ਹੁਕਾਵਟ ਆਈ ਸੀ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵੱਲੋਂ ਬਲਾਕੇਜ ਦੂਰ ਕਰ ਦਿਤੀ ਗਈ ਹੈ ਅਤੇ ਪਾਣੀ ਲਗਾਤਾਰ ਜਾ ਰਿਹਾ ਹੈ ਹੁਣ ਕਿਸੇ ਕਿਸਮ ਦੀ ਕੋਈ ਹੁਕਾਵਟ ਨਹੀਂ ਹੈ । ਇਸ ਲਈ 8.92 ਕਰੋੜ ਦੀ ਢਾਬੀ ਦੇ ਤਖਮੀਨੇ ਦੇ ਕੋਈ ਜਰੂਰਤ ਨਹੀਂ ਹੈ ਇਹ ਪਬਲਿਕ ਵੰਡਾਂ ਦੀ ਦੁਬਾਰਤਾ ਹੈ । ਇਸ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੇਕੇ ਤੇ ਜਾਕੇ ਵੀਜ਼ੀਬਿਲਟੀ ਚੈਕ ਕਰਕੇ ਮੇਕੇ ਦੀ ਸਥਿਤੀ ਅਨੁਸਾਰ ਰਿਪੋਰਟ ਕਰਨ ਉਪਰੰਤ ਨਵਾਂ ਤਖਮੀਨਾ ਤਿਆਰ ਕਰਕੇ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਨੂੰ ਭੇਜਿਆ ਜਾਵੇ ।

  
ਕਾਰਜ ਸਾਬਕਾ ਮੁਕਾਮਲ  
ਨਗਰ ਕੌਂਸਲ, ਖੰਨਾ ।

*A. Haffad*

ਸੁਪਰਡੈਂਟ ਡਰੇਜ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।





**VISIT REPORT**

Name of the unit: STP 29 MLD KHANNA

Date of visit: 08/08/2025

**Visiting officers:**

Er Mohit Singla, (Environmental Engineer)  
 Er Harleen Kaur, (Assistant Environmental Engineer)  
 Er Balraj Singh Gill (Executive Engineer PWSSB)  
 Er Amritpal Kaur (Sub Divisional Engineer PWSSB)

**Observations:**

1. During visit, STP, Khanna 29 MLD was found in operation.
2. The treated waste water was being partially used onto land for irrigation purpose through the pipeline lay down by the department of soil conservation and the remaining treated waste water is being discharged into the pipeline laid for transfer of treated waste water upto village Jargari.
3. All the components of STP were in working condition.
4. The water sample was collected from the final outlet of the STP after chlorination and as per physical observations, the sample of the treated waste water was found almost clear and non-objectionable. The samples have been sent to water lab Head Office Patiala, PPCB.
5. Data maintained at the STP with respect to its energy meter, water meter installed at the inlet and outlet of STP was also verified during visit and the same was found in order, showing continuous operation of STP for the period 01/01/2025 to July 2025.
6. The data collected at the site (STP) regarding the quantity of flow treated with the electricity consumed by the operation of the STP is given as under (from January 2025 to July 2025).

Table 1- Power Consumption Detail

Sr. No	Bill Month	From	To	Total Days	Total Consumption (KWH)	Total Consumption (KVAH)
1	Jan-25	18-12-2025	20-01-2025	31	95466	95868
2	Feb-25	20-01-2025	21-02-2025	32	87588	87969
3	Mar-25	21-02-2025	21-03-2025	28	81936	82290
4	Apr-25	21-03-2025	19-04-2025	29	81342	81744
5	May-25	19-04-2025	19-05-2025	30	82530	82932
6	Jun-25	19-05-2025	19-06-2025	31	86346	86778
7	Jul-25	19-06-2025	21-07-2025	32	87072	87438

Table 2- Flow Detail

Sr. No	Bill Month	From	To	Total Days	Incoming(m <sup>3</sup> )	Outgoing(m <sup>3</sup> )
1	Jan-25	01-01-2025	31-01-2025	31	725711	727557
2	Feb-25	01-02-2025	28-02-2025	28	655722	658300
3	Mar-25	01-03-2025	31-03-2025	31	778054	775191



ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
 ਲੁਧਿਆਣਾ।

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4	Apr-25	01-04-2025	30-04-2025	30	720093	717485
5	May-25	01-05-2025	31-05-2025	31	725484	726102
6	Jun-25	01-06-2025	30-06-2025	30	750829	750376
7	Jul-25	01-07-2025	31-07-2025	31	767024	757934

The copy of Flow and electricity bills is enclosed as **Annexure A**.

- During the course of inspection, the team also examined the pipeline carrying treated wastewater from the STP Khanna to Village Jargari through gravity. It was observed that at certain locations, including Villages Ikolaha and Ikolahi, flexible pipes have been illegally connected by the villagers to discharge untreated wastewater into the said pipeline meant exclusively for treated effluent from the STP.
- The pipeline carrying treated wastewater from STP Khanna, ultimately terminates at Village Jargari, where wastewater from the village pond of Jargari as well as stormwater flowing through a natural drain intermixes with it. Thereafter, the combined flow passes underneath the Patiala feeder (Canal) and subsequently continues in the form of the Lasara Drain.

  
Er Mohit Singha,  
Environmental Engineer,  
Regional  
Office Fatchgarh Sahib,  
PPCB

  
Er Harleen Kaur,  
Assistant Environmental  
Engineer, Regional  
Office Fatchgarh Sahib,  
PPCB

  
Er Balraj Singh Gill  
Executive Engineer  
PWSSB

  
Er Amrinder Kaur  
Sub Divisional Engineer  
PWSSB

Attested,

  
ਸੁਪਰਡਿੰਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

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Annexure - E

*A. H. S. D.*

ਸੁਪਰਡਿਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

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A. Hestand

ਸੁਪਰਡੰਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।



Attested  
in

ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

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Attestad,

ਸੁਪਰਡਿੰਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।



Attested,

ਸੁਪਰਡੈਂਟ ਗਰੇਡ-2 (ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।